

LOK SABHA
STARRED QUESTION NO.54
TO BE ANSWERED ON 6TH FEBRUARY, 2017

ALLOTMENT OF RETAIL OUTLETS

***54. DR. KIRIT P. SOLANKI :**

पेट्रोलियम एवं प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the extant policy governing allotment of land for Retail Outlets (ROs) to Scheduled Caste (SC)/Scheduled Tribe (ST) persons of the Oil Marketing Companies;
- (b) whether SC/ST applicants are now required to purchase land themselves in a deviation from the earlier policy;
- (c) if so, the details thereof along with the number of applications for allotments of ROs to SC/ST candidates pending with the Government due to lack of availability of land, State/UT-wise; and
- (d) the corrective steps taken / being taken by the Government in this regard?

ANSWER

पेट्रोलियम एवं प्राकृतिक गैस मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार) (श्री धर्मेन्द्र प्रधान)

**MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF
PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)**

(a) to (d) - A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 54 ASKED BY DR. KIRIT P. SOLANKI FOR ANSWER ON 06.02.2017 REGARDING ALLOTMENT OF RETAIL OUTLETS.

(a) & (b) : As per the dealer selection policy, the land offered by SC/ST candidates is taken on lease / purchased by the Oil Marketing Companies for setting up of the Retail Outlets (ROs). For ROs earmarked for SC/STs, the OMCs construct the RO at their own expenses and also extend financial assistance for working capital requirement under the Corpus Fund Scheme. So, SC/ST candidates do not spend any money for land, construction of RO and working capital. There is no compulsion for purchasing land by SC/ST applicants.

(c) : The State/UT-wise numbers of pending SC/ST Letter of Intent (LoIs) for allotments of retail outlets due to lack of availability of land are given in **Anneuxre-I.**

(d) : The corrective steps taken by the Government in this regard are as follows :

- (i) Extension of time limit has been approved by MoPNG for a further period of 2 years i.e. upto 31-3-2018 or for a period of five years from date of issue of offer letter, whichever is later, to the pending LOI holders of SC/ST and other eligible candidates under corpus fund scheme to arrange land at a place of their choice anywhere in the country irrespective of State/Class of market subject to the offered land meeting techno commercial viability norms has been granted by MoPNG.
- (ii) In addition there is a policy of divestment of temporary COCO for the certain categories of pending LOI holders including SCs/STs.
- (iii) MoPNG had written to Chief Ministers of all States/UTs to make the suitable plots available especially for SCs/STs categories for fuel retailing so that they could be preferentially allotted to SCs/STs categories of allottees to meet the objective of social upliftment.

Annexure referred to in reply to part (c) of Lok Sabha Starred Question No. 54 asked by Dr. Kirit P. Solanki, Hon`ble MP regarding 'Allotment of Retail Outlets'.

INDUSTRY - State/UT-wise SC/ST category pending LOIs as on 01-01-2017

S.NO.	State / UT	SC	ST	TOTAL
1	Andaman & Nicobar	0	0	0
2	Andhra Pradesh	68	21	89
3	Arunachal Pradesh	0	1	1
4	Assam	21	31	52
5	Bihar	77	4	81
6	Chandigarh	0	0	0
7	Chhattisgarh	8	30	38
8	Dadra Nagar & Haveli	0	1	1
9	Daman & Diu	0	1	1
10	Delhi	1	0	1
11	Goa	12	0	12
12	Gujarat	48	100	148
13	Haryana	122	1	123
14	Himachal Pradesh	13	3	16
15	Jammu & Kashmir	15	14	29
16	Jharkhand	13	26	39
17	Karnataka	111	41	152
18	Kerala	54	5	59
19	Lakshadweep	0	0	0
20	Madhya Pradesh	98	69	167
21	Maharashtra	179	110	289
22	Manipur	0	2	2
23	Meghalaya	1	11	12
24	Mizoram	0	10	10
25	Nagaland	0	3	3
26	Odisha	38	32	70
27	Puducherry	7	0	7
28	Punjab	63	0	63
29	Rajasthan	108	68	176
30	Sikkim	1	4	5
31	Tamil Nadu	112	4	116
32	Telangana	90	36	126

33	Tripura	1	0	1
34	Uttar Pradesh	173	2	175
35	Uttarakhand	28	2	30
36	West Bengal	39	6	45
	TOTAL	1501	638	2139